

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.14/252/ND/2018

IN THE MATTER OF:

Manish Traders

Vs.

YPA Hospitality (P) Ltd & Income tax Deptt.

.. PETITIONER

.RESPONDENT

SECTION :

Under Section 252 (3) & 213 (b)

Order delivered on 05.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondent :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 07.3.2018.

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.2.2018